15TH VIDHAN SABHA FOURTH SESSION

PUNJAB VIDHAN SABHA

LIST OF BUSINESS

MONDAY, THE 26TH MARCH, 2018

AT 2.00 P.M.

I. QUESTIONS

Questions entered in the separate list to be asked and answers given.

II. CALLING ATTENTION NOTICES

1. SARDAR KULTAR SINGH SANDHWAN, MLA:- to draw the attention of the Minister for Higher Education towards education facilities being affected as projects under RISE Scheme are not sent to Central Government by State Governments.

(No. 23)

2. i) SARDAR HARPAL SINGH CHEEMA, MLA

ii) SHRI BUDH RAM, MLA

iii) SMT. SARABJIT KAUR MANUKE, MLA to draw the attention of the Minister for Rural Development and Panchayats towards shifting of carcass grounds out of the periphery of villages and towns.

(No. 25)

3. SHRI SUNIL DUTTI, MLA:- to draw the attention of the Minister for Finance towards failure of BRTS Project launched at Amritsar.

(No. 27)

III. PAPERS TO BE RE-LAID / LAID ON THE TABLE

1. A MINISTER to re-lay on the Table-

- i) the Punjab State Electricity Regulatory Commission (Conduct of Business) (2nd Amendment) Regulations, 2012;
- the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (3rd Amendment) Regulations, 2012;
- the Punjab State Electricity Regulatory Commission (Engagement of Consultants) Regulations, 2012;
- regarding amendments in the procedure for payment of compensation in the event of failure to meet the Standards of Performance by the Licensee as envisaged in Regulation 26 of the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) Regulations, 2007;
- v) the Punjab State Electricity Regulatory Commission (Terms and Conditions for Determination of Tariff), Second Amendment, Regulations, 2012;

P.T.O.

- vi) the Punjab State Electricity Regulatory Commission (Power Purchase and Procurement Process of Licensee) Regulations, 2012;
- vii) the Punjab State Electricity Regulatory Commission (Forum & Ombudsman) (4th Amendment) Regulations, 2012;
- viii) the Punjab State Electricity Regulatory Commission (Terms & Conditions for Intra-State Open Access) (2nd Amendment) Regulations, 2012;
- the Punjab State Electricity Regulatory Commission (Punjab State Grid Code) Regulations, 2013;
- x) the Punjab State Electricity Regulatory Commission (Conduct of Business) (Third Amendment) Regulations, 2013;
- xi) the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (4th Amendment) Regulations, 2013;
- regarding designating of the officers of the Punjab State Power Corporation Limited (PSPCL) / Licensee to Act as authority for the discharge of functions as envisaged in Regulation 37.2(c)(i) of the Punjab State Electricity Regulation Commission (Electricity Supply Code and Related Matters) Regulations, 2007;
- xiii) regarding staying the operation of amendment to Sub clause(c) of the Regulation 21.2 of Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (4th amendment) Regulations, 2013 appearing at Sr. No.3 of the Notification No.PSERC/Secy./Reg.82 dated 21.6.2013 till further orders;
- xiv) the Punjab State Electricity Regulatory Commission (Terms & Conditions for Intra-state Open Access) (3rd Amendment) Regulations, 2013;
- xv) regarding Consumers complaint and Handling Procedure (CCHP);
- xvi) the Punjab State Electricity Regulatory Commission (Forum and Ombudsman) (5th Amendment) Regulations, 2013;
- xvii) the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (5th Amendment) Regulations, 2013;

- regarding Constitution of Supply Code Review Panel in terms of provisions of Regulation 4.1 of Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) Regulations, 2007;
- xix) the Punjab State Electricity Regulatory Commission (Conduct of Business) (4th Amendment) Regulations, 2014;
- regarding appointment of Ombudsman, Electricity Punjab;
- the Punjab State Electricity Regulatory
 Commission (Terms and Conditions for
 Determination of Generation, Transmission,
 Wheeling and Retail Supply Tariff) Regulations,
 2014;
- xxii) regarding constitution of the State Advisory Committee;
- xxiii) the Punjab State Electricity Regulatory Commission (Terms & Conditions for Intra-state Open Access) (4th Amendment) Regulations, 2014;
- xxiv) the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) Regulations, 2014;
- regarding constitution of a Supply Code Review Panel;
- xxvi) the Punjab State Electricity Regulatory Commission (State Advisory Committee) (1st Amendment) Regulations, 2015;
- xxvii) the Punjab State Electricity Regulatory Commission (Renewable Purchase Obligation and its compliance) (Amendment-1) Regulations, 2015;
- xxviii) the Punjab State Electricity Regulatory Commission (Grid Interactive Rooftop Solar Photo Voltaic Systems based on Net Metering) Regulations, 2015;
- regarding date of coming into force, first control period and effective date for enforcement of Punjab State Electricity Regulatory Commission (Terms and Conditions for Determination of Generation, Transmission, Wheeling and Retail Supply Tariff) Regulations, 2014;
- the Punjab State Electricity Regulatory Commission (Terms and Conditions for Intra-State Open Access) (5th Amendment) Regulations, 2015;

- xxxi) the Punjab State Electricity Regulatory Commission (Terms and Conditions for Determination of Tariff) (3rd Amendment) Regulations, 2015;
- xxxii) the Punjab State Electricity Regulatory Commission (Terms & Conditions for Determination of Tariff) (4th Amendment) Regulations, 2015;
- xxxiii) regarding State Advisory Committee;
- xxxiv) regarding Consumer Complaint Handling Procedure (CCHP) (1st Amendment) 2015;
- xxxv) the Punjab State Electricity Regulatory Commission (Terms & Conditions for Determination of Tariff) (5th Amendment) Regulations, 2015;
- xxxvi) the Punjab State Electricity Regulatory Commission (Appointment & Service Conditions of Employees) Regulations, 2015;
- xxxvii) the Punjab State Electricity Regulatory Commission (Terms and Conditions for Intra-state Open Access) (6th Amendment) Regulations, 2016;
- xxxviii) the Punjab State Electricity Regulatory Commission (Terms and Conditions for Determination of Generation, Transmission, Wheeling and Retail Supply Tariff) (1st Amendment) Regulations, 2016;
- xxxix) the Punjab State Electricity Regulatory Commission (Terms and Conditions for intra-State Open Access) (7th Amendment) Regulations, 2016;
- xl) constitution of Punjab State Electricity Regulatory Commission Supply Code Review Panel;
- xli) the Punjab State Electricity Regulatory Commission (the Electricity Supply Code and Related Matters) (1st Amendment) Regulations, 2016; and
- xlii) amendment in Consumer Complaint Handling Procedure (CCHP) (2nd Amendment) Regulations, 2016;

as required under Section 182 of the Electricity Act, 2003.

2. A MINISTER to lay on the Table-

i) the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (2nd Amendment) Regulations, 2016;

Contd..5/.

- the Punjab State Electricity Regulatory Commission (Forum and Ombudsman) Regulations, 2016;
- iii) Constitution of State Advisory Committee;
- iv) the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (3rd Amendment) Regulations, 2017;
- v) appointment of Er.Santokh Singh Sarna, Member, PSERC as Adjudicating Officer;
- vi) the Punjab State Electricity Regulatory Commission (Consumer Complaint Handling Procedure (CCHP)) (3rd Amendment) Regulations, 2017;
- vii) appointment of Ombudsman;
- viii) Constitution of Advisory Committee; and
- ix) amendment in Advisory Committee constituted by Punjab State Electricity Regulatory Commission, as required under Section 182 of the Electricity Act, 2003.
- 3. A MINISTER to lay on the Table the Balance Sheet and Profit & Loss Account and Annual Administrative Report of the Punjab Scheduled Castes Land Development and Finance Corporation Chandigarh for the year 2013-14 and 2015-16, as required under Section 27(5) and 27(6) of the Punjab Scheduled Castes Land Development and Finance Corporation Act, 1970 respectively.
- 4. A MINISTER to lay on the Table the 49th and 50th Annual Reports & Accounts of the Punjab Agro Industries Corporation Ltd. for the years 2014-15 and 2015-16, as required under 619-A of the Companies Act, 1956.

IV. PRESENTATION OF REPORT

THE CHAIRMAN, COMMITTEE ON LOCAL BODIES AND PANCHAYATI RAJ INSTITUTIONS to present the 16th Annual Technical Report on various audit paras for the years 2012-13, 2013-14 and 2014-15 related with Panchayati Raj Institutions of Committee on Local Bodies and Panchayati Raj Committee and 17th Annual Technical Report on various audit paras for the years 2012-13, 2013-14 and 2014-15 related with Local Bodies.

V. RESUMPTION OF DISCUSSION ON GOVERNOR'S ADDRESS AND VOTE ON THE MOTION OF THANKS

FURTHER

consideration of the following motion moved by Sardar Sukhjinder Singh Randhawa, MLA and seconded by Sardar Amrinder Singh Raja Warring, MLA on the 21st March, 2018 (Morning Sitting):-

"That an Address be presented to the Governor in the following terms:-

'That the Members of this House assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 20th March, 2018'."

(Discussion to be concluded)

CHANDIGARH: THE 24TH MARCH, 2018.

SHASHI LAKHANPAL MISHRA, SECRETARY.

Superintandent Punjab Vidhan Sabha Chandigarh